

TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE  
GAZETTE OF INDIA (EXTRAORDINARY)

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF TELECOMMUNICATIONS

NOTIFICATION

New Delhi, the 20<sup>th</sup> April 2006

G.S.R 233(E).- In exercise of powers conferred by clause (f) of sub-section (2) of section 35 read with sub-section (1) of section 23 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Central Government in consultation with Comptroller and Auditor General, hereby makes the following rules further to amend the Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Rules, 1999, which were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), vide No. G.S.R 236(E), dated the 31<sup>st</sup> March, 1999, namely:-

1. Short title and Commencement.- (1) These rules may be called the Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Amendment Rules, 2006.

(2) They shall come into force on the date of their publication in the official Gazette.

2. In rule 5 of the Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Rules, 1999, for the words, brackets and symbols "Joint Secretary (Finance & Accounts)", the words, letters and brackets "Advisor/Principal Advisor (Financial Analysis) and Internal Finance Advisor" shall be substituted.

[No. 10-31/2001-Restg]

(P.K. Tiwari)  
Deputy Secretary to the  
Government of India